

Court-II
In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal No. 266 of 2015 & IA Nos. 428 of 2015 and 429 of 2015

Dated : 25th July, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

GMR Kamalanga Energy Ltd. ... Appellant(s)
Versus
Power Grid Corporation of India Ltd. & Anr. ..Respondent(s)

Counsel for the Appellant(s) : Mr. Vaibhav Chaudhary

Counsel for the Respondent(s) : Mr. K.S.Dhingra for R-2/CErC
Ms. Suparana Srivastava for R-1

ORDER

Post this appeal for arguments again on the request put on behalf of Mr.Sanjay Sen, learned Sr. Advocate on the ground that Mr. Sanjay Sen is still not available for arguments. We may note that on the previous date namely on 25th May, 2016 the matter was adjourned on the same ground that Mr. Sanjay Sen, Sr. Advocate being not available for arguments.

Post this appeal for arguments on **26th September, 2016.** We make it clear that the Impugned Order shall be given effect to by all concerned, irrespective of pendency of the appeal, before this Appellate Tribunal.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt